Form FC-TRS	
Declaration regarding transfer of shares / compulsorily and mandatorily convertible preference shares (CMCPS) / debentures /other by way of sale from resident to non resident / non-resident to resident	
(to be submitted to the designated AD branch in quadruplicate within 60 days from the date of receipt of funds)	

The following documents are enclosed
 	
For sale of shares / compulsorily and mandatorily convertible preference shares / debentures / other by a person resident in India
 	
  i.   Consent Letter duly signed by the seller and buyer or their duly appointed agent and in the latter case the Power of Attorney Document.
  ii. The shareholding pattern of the investee company after the acquisition of shares by a person resident outside India.
  iii. Certificate indicating fair value of shares from a Chartered Accountant.
  iv. Copy of Broker's note if sale is made on Stock Exchange.
  v. Declaration from the buyer to the effect that he is eligible to acquire shares / compulsorily and mandatorily convertible preference shares / debentures under FDI policy and the existing sectoral limits and Pricing Guidelines have been complied with.
  vi. Declaration from the FII/sub account to the effect that the individual FII / Sub account ceiling as prescribed has not been breached.
 	
Additional documents in respect of sale of shares / compulsorily and mandatorily convertible preference shares / debentures / other by a person resident outside India
 	
  vii. If the sellers are NRIs/OCBs, the copies of RBI approvals, if applicable, evidencing the shares held by them on repatriation/non-repatriation basis.
  viii. No Objection/Tax Clearance Certificate from Income Tax Authority/ Chartered Account.	

1	**Name of the company**	
	Address (including e-mail , telephone Number, Fax no)	

		Activity	
		NIC Code No.	
2		**Whether FDI is allowed under Automatic route**	
		Sectoral Cap under FDI Policy	
3		**Nature of transaction** *(Strike out whichever is not applicable)*	Transfer from resident to non resident / Transfer from non resident to resident
4		**Name of the buyer**	
		Constitution / Nature of the investing Entity Specify whether 1. Individual 2. Company 3. FII 4. FVCI 5. Foreign Trust 6. Private Equity Fund 7. Pension/ Provident Fund 8. Sovereign Wealth Fund (SWF$^{\pi}$) 9. Partnership / Proprietorship firm 10. Financial Institution 11. NRIs / PIOs 12. others	
		Date and Place of Incorporation	
		Address of the buyer *(including e-mail, telephone number. Fax no.)*	
5		**Name of the seller**	
		Constitution / Nature of the	

$^{\pi}$ SWF means a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of the monetary authorities.

	disinvesting entity Specify whether 1. Individual 2. Company 3. FII 4. FVCI 5. Foreign Trust 6. Private Equity Fund 7. Pension/ Provident Fund 8. Sovereign Wealth Fund (SWF[Π]) 9. Partnership/ Proprietorship firm 10. Financial Institution 11. NRIs/PIOs 12. others	
	Date and Place of Incorporation	
	Address of the seller *(including e-mail, telephone Number Fax no)*	
6	**Particulars of earlier Reserve Bank / FIPB approvals**	

7	**Details regarding shares / compulsorily and mandatorily convertible preference shares (CMCPS) / debentures/ others (such as FDI compliant instruments like participating interest/ rights in oil fields, etc.) to be transferred**				
	Date of the transaction	*Number of shares CMCPS / debentures /other*	*Face value in Rs.*	*Negotiated Price for the transfer**in Rs.*	*Amount of consideration in Rs.*

8	**Foreign Investments in the company**		*No. of shares*	*Percentage*
		Before the transfer		
		After the transfer		

9	**Where the shares / CMCPS / debentures / other are listed on Stock Exchange**	
	Name of the Stock exchange	
	Price Quoted on the Stock	

[Π] SWF means a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of the monetary authorities.

exchange	
Where the shares / CMCPS / debentures /other are Unlisted	
*Price as per Valuation guidelines**	
Price as per Chartered Accountants ** / ** Valuation report (CA Certificate to be attached)*	

Declaration by the transferor / transferee

I / We hereby declare that :

i. The particulars given above are true and correct to the best of my/our knowledge and belief.

ii. I/ We, was/were holding the shares compulsorily and mandatorily convertible preference shares / debentures/ other as per FDI Policy under FERA/ FEMA Regulations on repatriation/non repatriation basis.

iii. I/ We, am/are eligible to acquire the shares compulsorily and mandatorily convertible preference shares / debentures /other of the company in terms of the FDI Policy. It is not a transfer relating to shares compulsorily and mandatorily convertible preference shares / debentures /other of a company engaged in financial services sector or a sector where general permission is not available.

iv. The Sectoral limit under the FDI Policy and the pricing guidelines have been adhered to.

Signature of the Declarant or his duly authorised agent

Date:

Note:

In respect of the transfer of shares / compulsorily and mandatorily convertible preference shares / compulsorily and mandatorily convertible debentures/ other from resident to non resident the declaration has to be signed by the non resident buyer, and in respect of the transfer of shares / compulsorily and mandatorily convertible preference shares / compulsorily and mandatorily convertible debentures/ other from non-resident to resident the declaration has to be signed by the non-resident seller.

Certificate by the AD Branch

It is certified that the application is complete in all respects.

The receipt /payment for the transaction are in accordance with FEMA Regulations / Reserve Bank guidelines.

Signature

Name and Designation of the Officer

Date: Name of the AD Branch

AD Branch Code

Know Your Customer (KYC) Form in respect of the non-resident investor

Registered Name of the Remitter / Investor (Name, if the investor is an Individual)	
Registration Number (Unique Identification Number* in case remitter is an Individual)	
Registered Address (Permanent Address if remitter Individual)	
Name of the Remitter's Bank	
Remitter's Bank Account No.	
Period of banking relationship with the Remitter	

*Passport No., Social Security No, or any Unique No. certifying the bonafides of the remitter as prevalent in the remitter's country.

We confirm that all the information furnished above is true and accurate as provided by the overseas remitting bank of the non-resident investor.

(Signature of the Authorised Official
of the AD bank receiving the remittance)

Date:
Place:

Stamp :

Proforma

Statement of inflows/outflows on account of remittance received/made in connection with transfer of shares / compulsorily and mandatorily convertible preference shares / debentures/others/other, by way of sale

Category-wise

Part A - NRI/erstwhile OCB

Part B - Foreign National/non-resident incorporated entity

Part C - Foreign Institutional Investors

Inflow -Transfer from resident to non-resident

[**Amount in Rs**.]

Date of Transaction	Name of the Company	Activity	NIC Code	Name of the Buyer	Constitution/ Nature of Business of the Buyer	Name of the Seller	Constitution/ Nature of Business of the Seller	No. of Shares transferred	Face Value	Sale price per share	Total Inflow
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)

Outflow - Transfer from non-resident to resident

[**Amount in Rs**.]

Date of Transaction	Name of the Company	Activity	NIC Code	Name of the Seller	Constitution/ Nature of Business of the Seller	Name of the Buyer	Constitution/ Nature of Business of the Buyer	No. of Shares transferred	Face Value	Sale price per share	Total Inflow
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)